

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No.201/TT/2012

Date: 24.09.2012

To
The Deputy General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval of Transmission Tariff for Transmission assets (Group - 3) associated with 765 kV system for Central Part of Northern Grid Part – II, for Tariff Block 2009-14 period in Northern Region

Sir,

I am directed to refer to your petition mentioned above, and to request you to furnish following information on affidavit, with advance copy to the respondents/beneficiaries, latest by 20.10.2012:-

- (a) The documentary evidence in support of delay (of 7 to 11 months) attributed by the petitioner to forest clearance, possession of land, RoW problem, final clearance of land and disbursement of 20 % payment by ADM;
- (b) Detailed Reasons for variation in cost of items as per Form 5Bs (in Page 33) under the head "Control Room & Office building". "Misc Civil works, Bus bars/ conductors/insulators, Outdoor lighting, grounding system, Misc Common equipments"; (in Page 64), under the head, Control Room & office building, switch gear (CT, PT, CB, isolators), Control Relay & Protection panel and PLCC; (in Page 84), under the head "Control Relay & protection panel", PLCC, Bus bars & conductors/insulators, Outdoor lighting, Power & Control cables and Misc. common equipments;
- (c) Actual DOCO of the Assets;
- (d) Status of the remaining assets;
- (e) Data for capital cost benchmarking in accordance with the Commission's orders dated 27.4.2010 and 16.6.2010 regarding benchmarking of capital cost of 765/400 kV Transmission Lines and Sub-stations
- (f) Certificate of capital cost certified by auditors, indicating the expenditure as on revised anticipated date of commercial operation, and additional capital expenditure thereafter along with funding pattern as on revised anticipated date of commercial operation and for additional capital expenditure for all the assets in this petition;

- (g) In case there is further change in the anticipated date of commercial operation, the above referred data as on that date may be submitted;
- (h) The summary sheets of the assets covered in the petition after considering the revised anticipated date of commercial operation/ changed date of commercial operation data as mentioned above.

Yours faithfully,

(P.K. Sinha)
Assistant Chief (Legal)